

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:2220

ANSWERED ON:24.08.2012

SAFETY MECHANISM FOR AIR PASSENGERS

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**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether instances of the various airlines operating in the country reportedly violating the laid down norms and putting air passengers at grave safety risks brought to/ come to the notice of the Government;
- (b) if so, the details thereof during each of the last three years and the current year;
- (c) whether the Government proposes to take any action against such airlines and conduct enquiry in this regard;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government has recently allowed import of old aircrafts; and
- (f) if so, the details thereof and the reasons therefor along with the steps taken by the Government to strengthen aircraft security?

**Answer**

MINISTER OF CIVIL AVIATION( SHRI AJIT SINGH )

(a) to (d): There have been instances of violation of norms/ Civil Aviation Requirements by various airlines operating in the country. However, the cases, which are brought to the notice of the Directorate General of Civil Aviation (DGCA) for the various lapses, have not resulted in grave safety risk.

DGCA has taken administrative actions relating to enforcement provisions during the last three years and the current year. Details of the same are enclosed at Appendix 'A'. There are 13 enforcement actions taken against the airlines from 2009 to 31st July 2012 and 283 actions have also been taken against personnel employed with the airlines which include pilots, engineer's cabin crew and others.

The enforcement actions are in the form of suspension or cancellation of licenses/ certificates/ permits, oral counseling, warnings, debarment etc.

(e): The age limit for import of Aircraft in India is 15 years for Pressurized aircraft and 20 years in case of unpressurized aircraft for Scheduled, Non-Scheduled & General Aviation Operations. Similarly, the age limit shall not be more than 25 years for pressurized aircraft and 20 years for unpressurized aircraft for Air Cargo Operations. Accordingly, DGCA has not granted permission for import of any old aircraft.

(f): Does not arise in view of reply given at para (e) above.